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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2928 OF 2003

New Delhi, this the 4th day of December, 2003

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER

H.R. Meena
S/o Late Nanak Ram
Resident of House No.584, Sector-V,
Pushp Vihar, M.B. Road,
New Delhi.

.....Applicant

(By Advocate : Shri A.K. Trivedi)

Versus

1. Union of India
Through It's Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. The Registrar General of India,
Govt. of India, Ministry of Home Affairs,
24, Man Singh Road, New Delhi-110011.
3. The Joint Director,
(Directorate of Census Operations)
Room No.207, Old Secretariat,
Delhi-110054.

.....Respondents

ORDER (ORAL)

Heard learned counsel of the applicant.

2. Respondents' in pursuance of transfer order dated 14.11.2003, as the applicant has been declared surplus along with the post, transferred him to DCO, Andaman & Nicobar Islands, Port Blair. It is contended that in the case of being declared surplus, junior-most Upper Division Clerk used to be moved out. Against the aforesaid impugned order, the applicant has preferred a representation on 21.11.2003 (Annexure A/7). It is stated by the applicant that the same has not yet been disposed of by the respondents.

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3. At this stage, I feel it unnecessary to issue any show-cause notice to the respondents while disposing the present OA. The present OA is disposed of in view of the decision of the Hon'ble Supreme Court in the case of Union of India Vs. S.L. Abbas (1993 (2) SLR 585) with a direction to the respondents to dispose of the aforesaid representation of the applicant by passing a speaking and detailed order within a period of one month from the date of receipt of a copy of this order.

4. Till then the transfer of the applicant shall not be given effect to.

5. Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju
(SHANKER RAJU)
JUDICIAL MEMBER

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